[Shri Krishna Dutt Asoke]

(3) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of 40th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contaid in their 182nd Report (5th Lok Sabha) On Films Division.

(4) Statement showing final replies of Government to the recomendations contained in chapter V and action taken replies on the recommendations made in Chapter I of 47th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 209th Report (5th Lok Sabha) on Export of Leather.

13.32 hrs

STATEMENT *RE*. CIRCUMSTANCES LEADING TO THE DEATH OF SHRI SURYA NARAIN SINGH, M.P.

THE PRIME MINISTER (SHRI MORARJI DESAI): Our colleague, Shri Surya Narayan Singh M.P. unfortunately passed away on the 14th of December, 1978 and it has been alleged that the negligence of the concerned doctors in Dr. Ram Manohar Lohia Hospital contributed to his death. As promised by me in the House on the 15th December, 1978, when this issue was raised by some Hon'ble Members, I have had this matter carefully enquired into. I myself sent for all the doctors concerned and went into the details of the case with them. The facts which emerge are as follows:—

The late Shri Surya Narayan Singh, M.P., had an acute heart attack at his residence, 151, South Avenue, in the early hours of the morning of the 14th December, 1978. A messenger came to the C.G.H.S. Dispensary, South Avenue, at about 4.00 A.M. and called Dr. R. Dutta, who was on night duty there. Dr. Dutta reached the residence of the M.P., which is across the road, within a few minutes. Shri S. N. Singh was complaining of severe pain in the chest, more so on the left side. Dr. Dutta suspected the case to be one of my cardial infarction and gave an intra-miscular injection of pethidine 40 mg. and a tablet of Sorbitrate. Shri S. N. Singh was advised immediate hospitalisation but he was reluctant to be moved to the hospital. Dr Dutta explained the gravity of the situation and offered to call an ambulance from Dr. Ram Manohar Lohia Hospital. But as a car was readily available with Shri S. N. Singh's neighbour, the idea of calling an ambulance was dropped, since this would have caused further delay. Dr. Dutta mentioned full details of the treatment given on the Reference Slip for the Hospital. He also tried to inform on the telephone Shri Raman, Chief Personnel and Executive Officer, Lok Sabha, but failing to get a response from his telephone, he called the telephone of Shri Sanwal who is Executive Officer of the Rajya Sabha and left a message for him.

Shri S. N. Singh reached the Hospital at 5.00 A.M. A Junior Resident, Dr. Usha Bansal, immediately got the E.C.G. done and recorded his blood pressure and called the Senior Resident, Dr. Rakesh Srivastava, Together, they gave the treatment for acute myocardial infarction with cardiogenic shock, which included Pethidine, Siquil Mephentin, Interavenous glucose drip and oxygen. Seeing that it was a case of massive heart attack, the Senior Resident contacted the Coronary Care Unit in order to get a bed there, but was told that none was vacant. He then contracted the Physician, Dr. P. Sengupta, who confirmed the line of treatment and said that he would try to get a bed in the Nursing Home.

Shri S. N. Singh was in need of urgent attention and it was necessary to restore his blood pressure, and therefore, he was kept in the Casualty area so as to be close at hand to the doctors. Since the beds in the Casualty Officers' rooms were already occupied by very serious cases, one of whom subsequently died, Shri S. N. Singh was kept in a closed corridor just outside the Casualty Officer's room. There were a number of other patients also needing urgent attention in this closed corridor. Shri Singh was lying on a Dunloppillo mattress which had been placed on a trolley, and was covered with a blanket and kept as comfortable as possible.

Dr. Sengupta, who lives at a distance from the hospital, telephoned to Dr. K. K. Malhotra who lives nearby. Dr. Malhotra went to the Casualty Ward which he reached before 7.00 a.m. and was followed soon after by Dr. Sengupta. They continued the restorative treatment, and in the meantime, arranged for a bed in the Intensive Coronary Care Rooom of the Nursing Home. This was done by transferring one of the patients whose condition was less serious elsewhere. Shri S. N. Singh was taken to the Nursing Home at about 8.00 a.m. Dr. K. P. Mathur, the Senior Physician of the Unit, had also been called and he examined the patient and corroborated the treatment that was being given. But in the Nursing Home. Shri Singh's condition kept on deteriorating. He was given external cardiac massage, artificial respiration, injection Adrenalin 5 cc. intravenously, as well as other drugs for the treatment of shock. But since he did not respond, he was given another intracardiac injection of Adrenalin and other treatment including a DC shock to excite the heart. But despite all the efforts to save him, Shri S. N. Singh unfortunately died at about 8.55 A.M.

It is a fact that the Emergency and Casualty Ward of Dr. R. M. Lohia Hospital, like those of other hospitals in Delhi, is always overcrowded and inadquate for the large number of patients in a critical condition whom it has to deal with. I am getting this matter examined to see what can be done to effect some improvement and expansion in the Casualty and Emergency area, which is the crucial area of any hospital.

Along with this, I have asked that the possibility should be explored of attaching a Mobile Coronary Care unit to the hospital, so that patients in a similar condition to that of the late Shri S. N. Singh can receive prompt and urgent attention.

चौधरी बलबीर सिंह (होशियारपुर) : उपाध्यक्ष महोदय, 5 बजे से 7 बजे के दौरान जो डाक्टर न आने का वाकया है इसका क्या कारण है ? . . (व्यवधान)

उपाध्यक्ष महोदय : 10 आदमी एक साथ खड़े होंगे तो कैसे काम चलेगा ।

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, डाक्टर ने जो प्रधान मंत्री को रिपोर्ट दी है वह बात सही है या गलत है, इसकी प्रधान मंत्री जांच करायेंगे ? डाक्टर ने जो बात कही है वह बिल्कुल गलत है । इसलिए जो उन्होंने कहा है उसकी आप जांच करायेंगे ?

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : मान्यवर, वस्तु स्थिति जो हमारे सामने हैं उसके अनुसार डाक्टरों ने उनको ठीक से अटेंड नहीं किया । हम सभी यह चाहते हैं कि इस मामले की पूरी जांच की जाए कि क्या इसमें उपेक्षा हुई है ? और यदि हुई है तो उनको भी दंडित किया जाए जिन्होंने उपेक्षा की है । हमारे पास इस बात के पर्याप्त प्रमाण हैं कि उनको बरामदे में रखा गया, सामान्य चिकित्सा सुविधा उनको नहीं मिली, जितनी तत्परता से देखभाल होनी थी, नहीं हुई । मैं प्रधान मंत्री से निवेदन करूंगा कि वह इस मामले की गम्भीरता से जांच करवाने की कृपा करें । हमने अपना एक अच्छा साथी खोया है ।

श्री राघव जी (विदिशा) : उपाध्यक्ष महोदय, साउथ एवेन्यू के जो डाक्टर थे जिन्होंने प्रारंभिक जांच की थी उनको स्वर्गीय श्री एस० एन० सिंह के साथ जाना चाहिए था जब कि उनकी गम्भीर हालत थी । वह क्यों नहीं गए जब कि वह सी०जी०एच०एस० के डाक्टर हैं ? जब वह वहां पहुंचे तो वहा लेडी डाक्टर उषा बंसल का व्यवहार इतना खराब था कि उन्होंने जब कहा कि मैं आदमी हूं, पत्थर नहीं हूं, आप

[श्री राघव जी]

इजेंक्शन जरा संभाल कर लगायें, तो उस लेडी डाक्टर ने जवाब दिया कि इलाज कराना तो कराइये, नहीं तो चले जाइये यहां से । वहां जो व्यक्ति उनके साथ गए थे, उनका ब्यान पहले देखना चाहिए, जब तक उनके ब्यान को नहीं देखेंगे यह ठीक नहीं होगा । (**व्यवधान**)

श्री गोविन्द राम मिरी (सारंगढ़) : उपाध्यक्ष महोदय, स्वर्गीय श्री सूर्य नारायण सिंह जहां रहते थे, उसके ऊपर वाले फ्लैट नं० 152 में मैं रहता हूं । दुर्भाग्य से म उस दिन वहां नहीं था, परन्तु मेरे घर मे जो गैस्ट थे, उन्हीं की गाड़ी से उनको हस्पताल पहुंचाया । उन्होंने ग्राकर बताया कि जो डाक्टर वहां थी उषा बंसल, उसके साथ श्री सिंह की हार्ड टाक्स हुईं । वे हाट्र पैशेन्ट थे, फिर भी बिस्तर से उठकर उनको कहना पड़ा कि व्यवहार ठीक से कीजिये मैं मानव हूं । उन्होंने कहा था कि मैं एम० पी० हूं । डाक्टर ने कहा कि ऐसे बहुत से एम०पीज० हमने देखे हैं, (**व्यवधान**) तुमको इलाज कराना है तो कराग्रो, नहीं तो जाग्रो । ऐसा खुले शब्दों में कहा है । ग्रगर सदन चाहे तो मैं उनसे एफिडैविट भी दिला सकता हूं, वह लोग मौजूद हैं ।

एक माननीय सदस्य : क्या इन्क्वायरी करायेंगे ?

श्री गोविन्द राम मिरी : उनको ग्राक्सीजन ठीक समय पर नहीं दिया गया ।

एक माननीय सदस्य : मरने के बाद दिया गया ।

श्री गोविन्द राम मिरी : वह 4 बजे ग्रस्पताल गए थे, उनको 4 बजे से साढ़े 7 बजे तक फर्श पर नंगा लिटाया, कम्बल भी नहीं दिया गया । उनकी डैथ होने के बाद ग्रन्दर ले गए ग्रौर डैड डिक्लेयर किया ।

मैं माननीय प्रधान मंत्री जी का जो मत है, उससे भिन्न मत देता हूं, मैं उससे एग्री नहीं होता हूं, वह गलत है, हम उससे संतुष्ट नहीं हैं । जो लोग हस्पताल ले गए थे, उनका ब्यान लिया जाए ग्रौर डाक्टर को भी बुलाया जाए । डाक्टर को सस्पेंड किया जाए, हम मांग करते हैं ।

MR. DEPUTY-SPEAKER: Those who have spoken up till now are all of the same views therefore there is no point in continuing. I will ask only the other two Members to speak.

श्री निर्मल चन्द्र जैन (सिवनी) : उपाध्यक्ष महोदय, जिस दिन यह घटना घटी है, उस दिन ग्रध्यक्ष महोदय ग्रौर प्रधान मंत्री जी वहां पर ग्राये थे, विलिंग्डन ग्रस्पताल ग्रौर साउथ एवेन्यू भी । यह चर्चाएं उनके सामने रखी गई थीं । ग्रध्यक्ष महोदय ने मुझ से कहा था कि मैं लिखित में दूं । मैंने ग्रध्यक्ष महोदय को लिखित में कुछ बातें कही हैं, जो कि यहां बताई गई हैं । एम्बूलैंस का ग्रौफर नहीं दिया गया ? एम्बूलैंस ग्रौर टैक्सी नहीं मिली तो बड़ी मुश्किल से किसी प्रकार कार मिली, जो ऊपर रहते ह, उनकी कार से ले जाया गया । एम्बूलैंस का कोई ग्राफर नहीं था ।

दूसरी चीज यह है कि ग्रगर डाक्टर देखता है कि हार्ट ग्रटैक हुग्रा है, ग्रौर डाक्टर इतनी सिम्पैथी बताने की बात करते हैं कि हम एम्बूलैस बुलाना चाहते थे तो क्या मैडिकल एडवाइस के ग्रन्तर्गत वह नहीं कह सकते थे कि ग्राप यहां से मत उठिए, ग्रापको एम्बूलैंस में ही ले जाया जायेगा ।

फ्लैट नं0 151 में जहां उनका मकान है, वहां से सड़क तक ग्राने के लिए, कार में बैठने के लिए कुछ चलना पड़ता है ग्रौर विलिंग्डन हस्पताल में भीतर जाने के लिए भी चलना पड़ा । जिस समय हार्ट ग्रटैक हुग्रा तो बड़ी खतरनाक स्थिति थी । जब विलिग्डन हस्पताल गए तो ग्राक्सीजन नहीं दी गई । यह बात वहां पर बड़ी स्पष्ट मालूम हुई है सब को । बर्ताव उनका ऐसा था, जिस समय उनसे कहा गया कि यह एम०पी० हैं तो उन्होंने कहा कि हमको कन्फ्यूज मत करो ? मैम्बर पालियामेंट हैं, माघव प्रसाद हैं या मधुकर प्रसाद हैं, मुझको कन्फ्यूज मत कीजिये । जब इस तरह का बर्ताव एक एम० पी० के साथ होता है, एम० पी० ग्रलग व्यवहार नहीं चाहते, लेकिन जब एम० पी० के साथ यह होता है, तो साधारण ग्रादमी के साथ क्या होता होगा ? ग्रभी तक जो बयान दिया है वह डाक्टरों का है, जो कि उन्होंने ग्रपना कथन कह दिया, मैं चहाता हूं कि मैं ने ग्रध्यक्ष महोदय को जो पत्र दिया है, उसके ग्राधार पर भी जांच की जाए ।

श्री बी० पी० मण्डल (मधेपुरा) : उपाध्यक्ष महोदय, डाक्टरों का पालियामेंट के मैंम्बरों के साथ इतना खराब सुलूक रहता है कि वे डाक्टर नहीं होते हैं, हमारे दुश्मन होते हैं । ग्राज से ग्राठ दस महीने पहले नार्थ ऐवेन्यू के एक डाक्टर—मैं ने श्री जगदम्बी प्रसाद यादव को इस बारे में बाई नेम लिख कर दिया था—, जब उससे दवाई मांगने के लिए गए, टेकनिकल ग्राउंड पर दवाई नहीं दे रहा था ? मैं ने टेलीफोन पर उस डाक्टर से टाक की, तो उसने मेरे साथ मिसबिहेव किया । जगदम्बी बाबू ने कहा कि इस बारे में लिख कर दीजिए । मैं ने लिख कर दिया । लेकिन इनके डायरेक्टर-जनरल ग्रौर डायरेक्टर, सी०जी०एच०एस०, उन पर छा जाते हैं ग्रौर पालियामेंट के मैम्बरों की कोई इज्जत नहीं होती है ।

मैं खुद सफदरजंग हास्पिटल में बीमार था । मेरा ग्रापरेशन हुग्रा है । मैं उन बातों मैं नहीं जाना चाहता हूं, लेकिन मैं कहना चाहता हूं कि जिस किस्म का सुलूक पालियामेंट के मैम्बरों के साथ दिल्ली के ग्रस्पतालों में हुग्रा है, ग्रगर प्रधान मंत्री खुद उसकी

जांच करें, या उसके लिए एक समिति बनाई जाये, तो पता चलेगा कि हमारे जीवन के साथ खिलवाड़ किया जाता है।

जहां तक श्री सूर्य नारायण सिंह का सम्बन्ध है, मैं दावे के साथ कह सकता हूं कि साउथ ऐवेन्यू के डाक्टर ने कभी अपनी ड्यूटी ठीक तरह से पूरी नहीं की है। डा० राम मनोहर लोहिया हास्पिटल में "एम० पी० का मतलब है महादेव प्रसाद", इस किस्म की बात कहने वाले डाक्टरों को तुरन्त ससपेंड कर देना चाहिए? प्रधान मंत्री जी इस बारे में खुद आ कर जांच करें, हमें बुला कर जांच करें। अगर यही स्थिति रहनी है, तो हमें सी०जी०एच०एस० से हटा दिया जाए, हम अपना इन्तजाम करेंगे। हमारे साथ बिलकुल खराब सुलूक होता है और हमारी लाइफ के साथ खिलवाड़ किया जाता है। (व्यवधान)

SOME HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER: Now I cannot be calling every one because you are all repeating the same thing. Please listen to me now.

श्रीमती चन्द्रावती (भिवानी): उपाध्यक्ष महोदय, मैं कहना चाहती हूं कि सिर्फ एम० पीज० का सवाल नहीं है, बल्कि दिल्ली के किसी भी हास्पिटल में गरीब आदमियों को एटेंड नहीं किया जाता है। रात के वक्त बड़े बड़े डाक्टरों के यहां टेलीफोन नहीं सुना जाता है। (व्यवधान)

श्री विनायक प्रसाद यादव (सहरसा): प्रधान मंत्री जी ने जो ब्यान दिया है, वह डाक्टरों की रिपोर्ट पर आधारित है। (व्यवधान) इस मामले की स्वतंत्र रूप से जांच की जानी चाहिए। (व्यवधान)

उपाध्यक्ष महोदय: और मैम्बरों ने भी यही बात कही है। (व्यवधान)

Please take your seats. Mr. Vinayak Prasad Yadav, please take your seat now.

श्री लालजी भाई (सलूम्बर): उपाध्यक्ष महोदय,

......

MR. DEPUTY-SPEAKER: Nobody will go on record hereafter. I want to say something and that will be the end of the matter.

(Interruptions)

MR. DEPUTY-SPEAKER: You are all just repeating what the other Members have said.

Please take your seat now. It will not go on record, if you persist. I am sorry. I do not want anybody to go off the record; I am against anybody going off the record. But if you persist like this, you will go off the record. Please take your seats. Otherwise, nothing of what you say will go on record.

*(Interruptions)***

MR. DEPUTY-SPEAKER: Is it a fish market? There must be some order in the House. Nothing of what you say will go on record. Mr. Bagri, please take your seat. Nothing will go on record now.

*(Interruptions)***

MR. DEPUTY-SPEAKER: Nothing will go on record. There is some procedure in the House. Everybody cannot get up at the same time and shout in the House. I am very sorry, I cannot allow this. I am very sorry I would not allow this. I have been very liberal with the Members and still you persist in defying the Chair. I am very sorry, I will not allow. Nothing will go on record. You want to make this a fish market? I will not allow it.

*(Interruptions)***

उपाध्यक्ष महोदय: अगर चेयर को डिफाइ कर कर के बोलना चाहेंगे तो नहीं बोलने देंगे।

*(Interruptions)***

MR. DEPUTY SPEAKER: Nothing will go on record.

(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record of what you say. Please take your seat. You must know how to behave in the House. . .*(Interruptions)*

THE PRIME MINISTER (SHRI MORARJI DESAI): Members cannot

**Not recorded.

[Shri Morarji Desai]

get up and shout like this. They have to abide by the rules. If we do like this with the Chair, then others also will do it. You canot go on like this.

MR. DEPUTY-SPEAKER: As long as I am sitting in the Chair, I will not allow defiance of the Chair like this. There should be some procedure in the House. If there is no procedure in the House, I will get out of the Chair. I want to make it very clear.

On a minor thing, you want to create disturbance in the House? I have allowed so many hon. Members to say something on this issue and you are only repeating it. Mr. Purushottam Lal Kaushik. . .(*Interruptions*) उस की ओर जांच होगी ।

13.52 hrs.

STATEMENT RE. CRASH-LANDING OF BOEING 737 AIRCRAFT AT HYDERABAD

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): With your kind permission, Sir, I regret to have to inform the House about an unfortunate accident at Hyderabad to a Boeing 737 aircraft of Indian Airlines.

At about 1040 hours on Sunday the 17th December, a Boeing 737 aircraft (VT EAL) operating scheduled flight IC-539 (Madras-Hyderabad-Delhi) met with an accident during take off at Hyderabad. According to available information, the aircraft after its normal take off, run and lift-off on runway 09/27 impacked the ground and came to rest approximately 500 meters beyond the end of the runway and outside the airport boundary fence.

As the House knows there were, fortunately, no casualties amongst the passengers and the crew. All the 126 passengers and the crew of 7 were safely evacuated within minutes of the accident and are reported to be safe.

15 passengers and one crew member sustained minor injuries and burns and were provided immediate medical aid. 15 of them were discharged immediately after first aid and the one crew Member is under treatment in the hospital. One more passenger, who sustained serious burns, has been hospitalised and is under intensive care.

The aircraft, however, having cought fire has become a total wreck. The entire baggage of the passengers has been burnt in the fire but the postal mail was retrieved.

I am sorry to have to report that three labourers on ground close to the site of the accident were killed.

On hearing of the accident, the Chairman Indian Airlines and Air-India Managing Director, Indian Airlines; the officer currently looking after the duties of Director General of Civil Aviation and other senior officers of the Director General of Civil Aviation and Indian Airlines were detailed to Hyderabad with a relief aircraft.

Some passengers were brought to Delhi by the relief plane while some preferred to return to Madras. A few passengers, who boarded at Hyderabad, stayed back.

Indian Airlines provided immediate financial assistance to passengers wherever needed.

Under the Indian Carriage by Air Act, the passengers will be granted compensation for baggage lost at the rate of Rs. 125 per kilogram for registered baggage and upto a maximum of Rs. 500/- for unregistered hand-baggage.